

National Company Law Appellate Tribunal, New Delhi

Competition Appeal (AT) No. 112 of 2019

In the matter of:

Manjeet Plastic Industries

...Appellant

Vs.

Competition Commission of India & Ors.

...Respondents

Present:

Appellant:

**Respondents: Ms. Bulbuli Richang , Mr. S. Varsha ,Mr. Shantanu Singh
Advocates for R-2. Mr. Awanish Kumar Advocate for R-12
Mr. M. M. Sharma, Mr. Anandsree, Mr. Charms Mathew
Advocates for R-3,7,8,11**

ORDER

28.02.2020 At this stage we do not consider it necessary to direct the Respondents to file the Reply. Let the Appellant demonstrate that formation of opinion by the Commission in regard to Prima Facie case is erroneous. After hearing Learned counsel for the Appellant for a while we find that copies of the information lodged by Appellant and some of the documents which were filed with the Commission have not been filed with the Appeal. Learned counsel for the Appellant may file Additional Affidavit enclosing the information and relevant documents, which formed part of the record before the commission.

A copy thereof may be provided to the learned counsel for the Respondents.

Post the matter For Admission '(After Notice)' on **31st March, 2020 at 2.00 P.M.**

**[Justice Bansi Lal Bhat]
Member(Judicial)**

**[Shreesha Merla]
Member(Technical)**

**[Alok Srivastava]
Member(Technical)**

sr/nn